

THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Original Application No.48/2006
This the 27th day of January 2006

HON'BLE SHRI K.B.S. RAJAN, MEMBER (J)

Sri Pal, aged about 46 years, son of Shri Maiku, resident of C/O-Section Engineer (Works), Northern Railway, Charbagh, Lucknow.

...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

1. Union of India, through The General Manager Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Divisional Superintending Engineer Coordination, Northern Railway, Lucknow.

...Respondents.

By Advocate: Shri V.P. Rai for Shri Arvind Kumar.

ORDER (Oral)

BY SHRI K.B.S. RAJAN, MEMBER (J)

1. The issue involved in this case is ~~extent~~ ^{identical to} that O.A.No.1/2006

~~and as such~~ in which the following order has been passed.

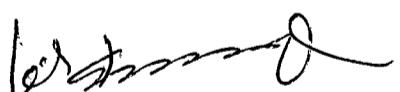
"1. The applicant by this O.A. seeks for extension of the benefits of the judgment rendered in bunch cases headed by O.A.No.350/1999 Buddhu and Another Vs. Union of India & Others and prays for direction to the respondents for allowing the applicant to continue to work on the post he has been working.

2. I have heard the learned counsel for the parties.

67

3. Counsel for the respondents states that the case of the applicant is similar to that of the applicants of O.A.350/99 and connected O.As. The O.A. can be disposed of by issue of direction to the respondents to extend the benefits of judgment to the applicant in accordance with rules.
4. Upon hearing the counsel for the parties and perusal of the records, it is found just and proper to direct the respondent to decide the pending representation within a period of two months by reasoned and speaking order keeping in view of the judgment passed in O.A.NO.407/2002.
5. With the above directions, O.A. is disposed of without any order as to costs."

2. Adopting the same in case also, it is found just and proper to direct the respondents to decide the pending representation within a period of 2 months keeping in view of the judgment passed in O.A.NO.407/2002. If the claim of the applicant allowed suitable order may be passed accordingly and if not the order shall passed by a speaking and reasoned order. No costs.
3. O.A. is disposed of as above with no order as to costs.



(K.B.S. RAJAN)
MEMBER (J)

/AK/